

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 92/MP/2023

With IA No. 24/2023

Subject : Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujarat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission through its Order dated 3.1.2023 in Petition No. 128/MP/2022.

Petitioner : Tata Power Company Limited

Respondents : Gujarat Urja Vikas Nigam Limited and 2 others

Date of Hearing: **8.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Shri Dhruv Mehta, Advocate, TPCL
Shri Sanjay Sen, Senior Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Tushar Srivastava, Advocate, TPCL
Shri Divyansh Kasana, Advocate, TPCL
Shri Samprati Singh, Advocate, TPCL
Shri Venkatesh, Advocate, TPCL
Shri M.G. Ramachandran, Senior Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Ms. Swapna Seshadri, Advocate, GUVNL
Shri Parth Bhalla, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Shri Tushar Mathur, Advocate, TPCL

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing. Accordingly, the same was adjourned,

2. The Petition shall be listed for hearing on **10.12.2024** along with Petition No. 117/MP/2023.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

